

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 740 of 2020

IN THE MATTER OF:

Rakesh Wadhawan

...Appellant

Versus

**Abhay Manudhane
(Resolution Professional Housing Development &
Infrastructure Ltd.)**

...Respondent

Present:

For Appellant: Mr. Ashish Verma and Mr. Subir Kumar, Advocates.

For Respondent: Ms. Meghna Rao, Advocate.

**ORDER
(Through Virtual Mode)**

31.08.2020: There is no merit in this appeal as no decision has been rendered on merit and only opposite party is directed to file reply. The matter has been posted for hearing. We are also of the view that the appeal is frivolous and designed to frustrate the Corporate Insolvency Resolution Process, however, we restrain ourselves from imposing any cost. The appeal being not maintainable is dismissed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc